

**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE
BEFORE**

HON'BLE SHRI JUSTICE VIVEK RUSIA

ON THE 25th OF APRIL, 2024

WRIT PETITION No. 7995 of 2023

BETWEEN:-

**SAROSH RATAN SHAH S/O LATE SHRI RATAN SHAH THROUGH HIS
GUARDIAN ROBIN RATAN SHAH S/O LATE SHRI RATAN SHAH, AGED
ABOUT 73 YEARS, 67 JAWAHAR NAGAR, SHANTI NAGAR COLONY
PITHAMPUR NEEMUCH ROAD, MHOW (MADHYA PRADESH)**

.....PETITIONER

(BY SHRI SAURABH SHRIVASTAVA, ADVOCATE)

AND

- 1. ZONAL PENSION OFFICER INDORE DIVISION DISTRICT INDORE
(MADHYA PRADESH)**
- 2. BLOCK EDUCATION OFFICER DR. AMBEDAR NAGAR, MHOW
(MADHYA PRADESH)**
- 3. DISTRICT EDUCATION OFFICER INDORE (MADHYA PRADESH)**
- 4. STATE OF MADHYA PRADESH THROUGH THE COLLECTOR INDORE
(MADHYA PRADESH)**
- 5. JOINT DIRECTOR DEPARTMENT OF EDUCATION INDORE DIVISION,
INDORE (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI RAJWARDHAN GAWDE, GOVERNMENT ADVOCATE)

*This petition coming on for hearing this day, the court passed the
following:*

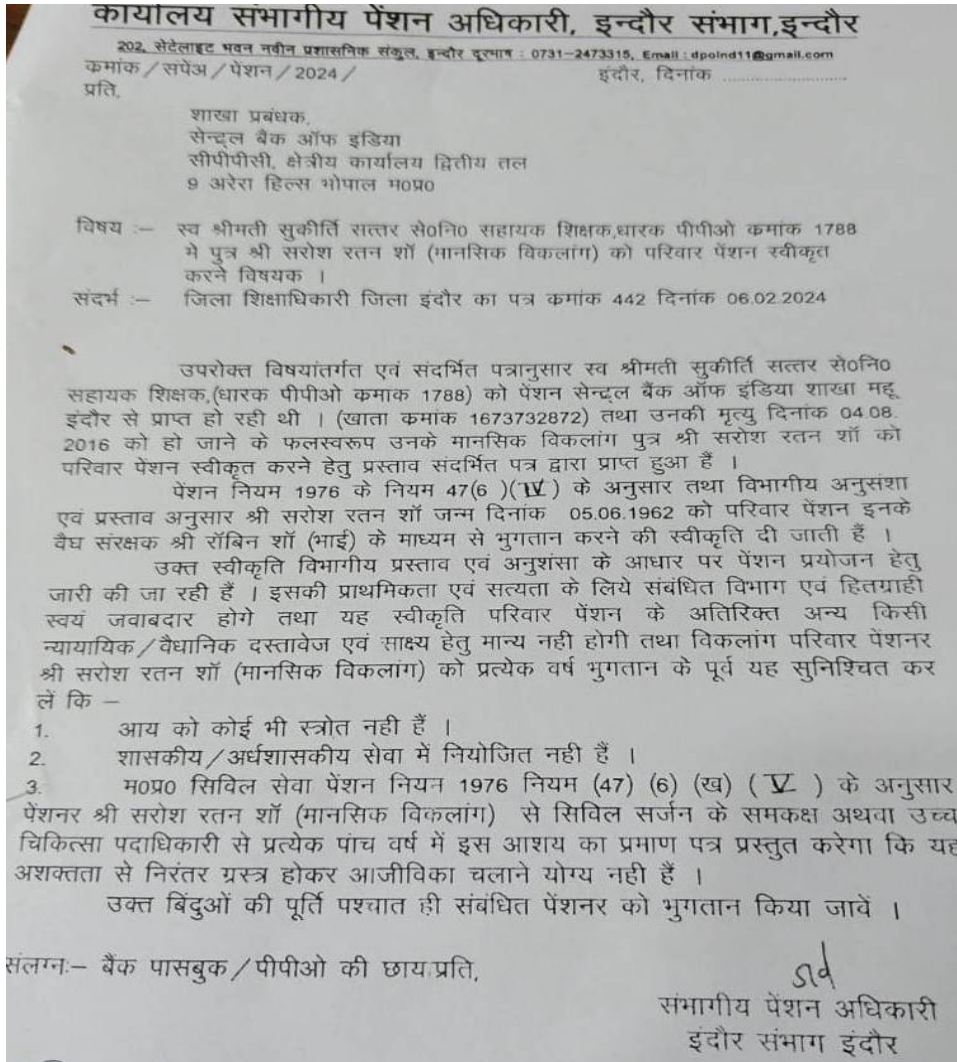
O R D E R

The petitioner through guardian Robin Ratan Shah has filed the present petition seeking family pension on account of death of her

mother namely Sukriti Devi on 04.08.2016.

02. After issuance of notice, the Divisional Pension Officer passed an order dated 09.02.2024 for grant of pension to the petitioner under Rule 47(6)(iv) of the Madhya Pradesh Civil Services (Pension) Rules, 1976

03. Learned Government Advocate for the respondents / State has also produced the copy of order dated 09.02.2024 and the same is reproduced below:-



04. In view of the above, as the relief claimed by the petitioner has already been granted, the present Writ Petition stands disposed

of. Let the pension be started forthwith.

(VIVEK RUSIA)
J U D G E

Ravi